

Joint Committee of the Houses on the Bill further to amend the Indian Penal Code.

For details of Bill see Bill Number 100 of 1976.

EVIDENCE TENDERED BEFORE THE JOINT COMMITTEE OF THE HOUSES ON THE INDIAN PENAL CODE (AMENDMENT) BILL, 1972

SHRI YOGENDRA SHARMA (Bihar) : Sir, I also beg to lay on the Table a copy of the evidence tendered before the Joint Committee of the Houses on the Bill further to amend the Indian Penal Code.

MESSAGE FROM THE LOK SABHA

The Parliamentary Proceedings (Protection of Publication) Repeal Bill, 1976

SECRETARY-GENERAL : Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha :

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Parliamentary Proceedings (Protection of Publication) Repeal Bill, 1976, as passed by Lok Sabha at its sitting held on the 28th January, 1976."

Sir, I lay the Bill on the Table.

THE BONDED LABOUR SYSTEM (ABOLITION) BILL, 1976

THE MINISTER OF LABOUR (SHRI K. V. RAGHUNATHA REDDY) : Sir I beg to move :

"That the following amendment made by the Lok Sabha in the Bonded Labour System (Abolition) Bill, 1976, be taken into consideration namely :—

Enacting Formula

That at page 1, line 1,—

for 'Twenty-sixth' substitute 'Twenty-seventh'.

The question was put and the motion was adopted.

SHRI K. V. RAGHUNATHA REDDY : Sir, I beg to move :

"That the amendment made by the Lok Sabha in the Bill be agreed to."

The question was put and the motion was adopted.

THE DELHI RENT CONTROL (AMENDMENT) BILL, 1976

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI H. K. L. BHAGAT) : Sir, I beg to move :

"That the following amendment made by the Lok Sabha in the Delhi Rent Control (Amendment) Bill, 1976, be taken into consideration, namely :

Enacting Formula

That at page 1, line 1, —

for 'Twenty-sixth Year' substitute 'Twenty-seventh Year'."

The question was put and the motion was adopted.

SHRI H. K. L. BHAGAT : Sir, I move :

"That the amendment made by the Lok Sabha in the Bill be agreed to."

The question was put and the motion was adopted.

THE REGIONAL RURAL BANKS BILL, 1976

THE MINISTER OF STATE IN CHARGE OF REVENUE AND BANKING (SHRI PRANAB MUKHERJEE) : Sir, as I was mentioning in reply to the points raised by the hon. Members regarding the expansion of branches of commercial banks after nationalisation in the rural